

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**LUCKNOW BENCH, LUCKNOW**

**Original Application No.240/2011**

**This the 26<sup>th</sup> day of July 2012**

**Hon'ble Dr. K.B.S. Rajan, Member (J).**

**Hon'ble Mr. S.P. Singh, Member (A)**

Mohit Kumar Dwivedi, aged about 24 years son of Sri Ram Kumar Dwivdi, resident of Village - Behta Gambhirpur, Post-Behta, District-Kanpur Nagar.

...Applicant.

**By Advocate: Sri L.M. Khare.**

**Versus.**

1. Union of India through Secretary, Ministry of Department of Posts India, New Delhi.
2. Superintendent of Post Offices, Barabanki Division, Barabanki.
3. Chief Medical Officer, Kanpur Nagar, Kanpur.

.... Respondents.

**By Advocate: Sri Deepak Shukla.**

**ORDER (Oral)**

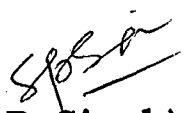
**By Dr. K.B.S. Rajan, Member (J).**

The applicant's appointment on the post of Postal Assistant was made on Physical Challenged Quota (Physical Handicapped Quota). The same was sought to be cancelled by (Annexure-A-1) on account of the fact that the applicant's case was under the category of Physical Challenged quota (Physical Handicapped Quota) persons. The applicant's case was referred for Medical Examination and the Chief Medical Officer, Kanpur has rendered his certificate on 15.12.2011, indicating the condition of the applicant. A copy of the same has already been referred to the respondents.

2. Learned counsel for the respondents submits that further action on the certificate has not been considered

by the respondents in view of the pendency of this case before the Tribunal.

3. Learned counsel for the applicant submits that interest of justice would be met if respondents are directed to consider the Medical Certificate dated 15.12.2011 and arrive at judicious decision in regard to the Physically Handicapped Quota. We also find it appropriate that such direction to the Respondent No.2 will meet the ends of justice. Accordingly, Respondent No.2 is directed to consider the case of the applicant in the light of the Medical Certificate dated 15.12.2011 (Annexure-RA-1) and communicate the decision to the applicant within a period of two months from the date of communication of this order. No cost.

  
**(S.P. Singh)**  
**Member (A)**

  
**(Dr. K.B.S. Rajan)**  
**Member (J)**

Amit/-